

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

113. I.A. 3408/2022

I.A. 3781/2023

I.A. 4472/2023

I.A. 4521/2023

I.A. 286/2024

I.A. 1469/2024

In

C.P.(IB)-27(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.04.2024**

NAME OF THE PARTIES: Bank of India

V/s.

Housing Development &Infrastructure Ltd.

Appearance

For Applicant : Adv. Chetan Kapadia a/w. Adv. Sagar Parab, Adv.

Darshan Suvarna i/b. Vigil Juris in IA 3781/2023,

Adv. Rohan Agarwal i/b. Kunal Cheda in IA 3408/22

For Respondent: Adv. Chetan Kapadia a/w. Adv. Rohan Agarwal & Adv.

Sabeena Mahadik for R-1 & 2 in IA 3781/2023 & R-

1 & 2 in IA 4521/2023 and Applicant in IA

1469/2024, Adv. Ranjeev Carvalho a/w. Adv. Sunil,

Adv. Pankaj Uttaradi R-3 in IA 3781/2023, R-3 in IA

4521/2023 & Applicant in IA 4472/2023, Adv.

Shadab S Jan a/w. Adv. Prerana Wagh, Adv.

Mufaddal Paperwala i/b. M/s Crawford Bayley & Co

in IA 286/2024, Adv. Chaitanya Chavan a/w. Adv. Sagar Parab, Adv. Darshan Suvarna i/b. Vigil for R-4 in IA 4472/2023 and Respondent in IA 4521/2023.

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3781/2023, I.A. 4521/2023 & I.A. 4472/2023

Arguments were heard by both the parties. Liberty is granted to file written submissions within two weeks. List on **13.05.2024** for submitting written submissions.

I.A. 286/2024

Pleadings are completed. List on **14.06.2024** for hearing.

I.A. 1469/2024

Ld. counsel for the respondents seeks time to file reply. Let the same be done within three weeks after serving copy to the other side.

List on this matter along with I.A. 3408/2022 on **14.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)